

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 23.9.2002

OA 224/2002

Ganpat Lal Meena s/o Shri Inder Mal Meena r/o c/o Manoj Meena, E-659, Lal Kothi Scheme, Near New Vidhan Sabha, Jaipur.

... Applicant

Versus

1. The Directorate of Census Operation through Director, Ministry of Home Affairs, Exchange Building, 2nd Floor, Sir Shivasagar Ramgulam Marg, Ballard Estate, Mumbai.
2. The Staff Selection Commission through the Regional Director (W.Z.), Army & Navy Building, 2nd Floor, Gandhi Marg, Mumbai.

... Respondents

CORAM:

HON'BLE MR.JUSTICE G.L.GUPTA, VICE CHAIRMAN

HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

For the Applicant	... Mr. Abhishek Sharma
For the Respondents	... Mr. Bhanwar Bagri

O R D E R

PER MR.JUSTICE G.L.GUPTA

Pursuant to the notification dated 28.4.2001 (Ann.A/1) the applicant made an application for appointment to the post of Computer. He was issued an interview letter dated 27.11.2001 (Ann.A/2) and interview was held on 18.12.2001. The applicant did not receive the appointment order, instead he received a communication dated 8.3.2002 (Ann.A/3) intimating him that his appointment has been cancelled. Case of the applicant is that he never received the appointment order and he, therefore, could not join the post.

2. Reply has been filed by the respondents, in which it is stated that appointment order was issued to the applicant but he failed to appear and, therefore, the cancellation order was issued.
3. Heard the learned counsel for the parties and perused the documents on record.
4. The learned counsel for the respondents says that there is still a vacancy in the respondent department and if the applicant makes a proper

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application for his appointment to the post, the respondents will consider it sympathetically. On this statement, the learned counsel for the applicant says that he will advise his client to make an application for appointment, and this OA may be disposed of by giving directions to the respondents to consider the application of the applicant within a fixed time limit.

5. Consequently, the applicant may make an application to the respondents intimating all the facts. The respondents are directed to pass appropriate order on that application within a period of four weeks from the date of receipt of the application. In case the applicant is aggrieved, he shall be at liberty to approach this Tribunal again.

6. The OA stands disposed of with no order as to costs.

*Chand*  
(A.P.NAGRATH)

MEMBER (A)

*G.L.Gupta*  
(G.L.GUPTA)  
VICE CHAIRMAN